

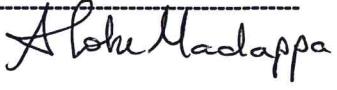
22

**NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH**  
**COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 27.11.2017.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali  
2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP (IB) No. 22/BB/17	-	For hearing	Rule 6 of IB	Emerson network power India Pvt.Ltd Vs.Tulip Data centre services Pvt.Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1	ALOKE MADAPPA 98456 93943	APPLICANT	
2	SHAMANTHI NAIK 98864 23032	APPLICANT	

**ORDER**

Counsel for Petitioner is present. IBBI-New Delhi has suggested the name of Shri Vijay Kumar Subramaniam Varun as IRP for this case. Registry to address a letter to him, directing to file consent in Form 2 in the registry alongwith Affidavit and the Tribunal has to pass an order appointing him as IRP. Counsel for Petitioner is further directed to issue notice to Corporate Debtor or to whole time Director. Registry to prepare notices in the name of Managing Director or Whole Time Director and address to be furnished by the Counsel for Petitioner. He has to collect notice from the registry and to serve it on them. List it on 22/12/2017.



Member (T)



Member (J)